

ITEM NO.50

COURT NO.8

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4211/2025

[Arising out of impugned final judgment and order dated 09-12-2024
in RC No. 53/2020 passed by the High Court of Judicature at Patna]

HINDUSTAN CONSTRUCTION COMPANY LTD.

Petitioner(s)

VERSUS

BIHAR RAJYA PUL NIRMAN NIGAM LIMITED & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 38683/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 08-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Navin Pahwa, Sr. Adv.
Mr. Senthil Jagdeesan, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Shruti Arora, Adv.
Mr. Abhinabh Garg, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) : Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 14.08.2025 on the top of the Board.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)